

The Lok Sabha Re-assembled After Lunch at Four Minutes Past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

PAPER LAID ON THE TABLE

Explanatory Statement Giving Reasons for Immediate Legislation by Foreign Trade (Department and Regulation) Ordinance, 1992

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Trade (Development and Regulation) Ordinance, 1992, under rule 71(2) of the Rules of Procedure and conduct Business in Lok Sabha.

[Placed in library, See No LT.-2111/92]

Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (No 8 of 1992) Capital Issues (Control) Repeal Ordinance of 1992 (No 9 of 1992) etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (No. 8 of 1992) promulgated by the President on

the 29th May, 1992.

[Placed in library. See No.LT 2112/92]

- (2) The Capital Issues (Control) Repeal Ordinance, 1992 (No. 9 of 1992) promulgated by the President on the 29th May, 1992

[Placed in library See No LT -2113/93]

- (3) The Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992 (No.10 of 1992) Promulgated by the President on the 6th June 1992

[Placed in library See No LT-2114/92]

- (4) The Foreign Trade (Development and Regulation) Ordinance, 1992 (No.11 of 1992) promulgated by the President on the 19th June 1992.

[Placed in library See No. LT -2115/92]

Review on the Working of and Annual Report of Paradeep Phosphates Ltd., Bhubaneswar for 1990-91 and Statement for Alloy in Laying those Papers.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1990-91.

(ii) Annual Report of the Paradeep Phosphates Limited Bhubaneswar, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in lying the papers mentioned at (1) above.

[Placed in library See No LT-2116/92]

(Notification Under Articles 280 of the Constitution Containing President's Order Re: Contributed of Finance Committee)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Notification No.S.O. 431 (Hindi and English versions) published in Gazette of India dated the 15th June, 1992 containing President's Order regarding constitution of Finance Commission consisting of Shri Krishna Chandra Pant as the Chairman and four other members as mentioned in the Notification issued under article 280 of the Constitution.

[Placed in library See No. LT-2117/92]

Notifications Under Apprentices Act 1961

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table:-

(1) A copy of the Notification No.S.O.405 (Hindi and English versions) published in Gazette of India dated the 2nd February 1991 specifying the subject fields as designated trades for Graduate and Technician Apprentices, for the purpose of the Apprentices Act, 1961 issued under section 2 of the said act.

(2) A copy of the Notification No.S.O. 2961 (Hindi and English versions) published in Gazette of India dated the 30th November 1991 making certain amendments to Notifications No. G.S.R. 1011 dated the 10th July, 1979 and G.S.R. No. 50 dated the 22nd December, 1980 so as to substitute ratio of trade apprentices of workers, issued under section 8 of the Apprentices Act, 1961, [Placed in Library. See No. LT2118/92]

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Deve Gowda, if you have get really for any grievance, you can take up this matter tomorrow or day after tomorrow.

SHRI H.D. DEVEGOWDA (Hassan): I have approached the Speaker well in advance. I had met him at 10 AM and I requested him.

MR. DEPUTY SPEAKER: Zero Hour is over. During Zero Hour many important matters were taken up. Now, we have gone to the next item.

SHRI H.D. DEVEGOWDA: May I kindly mention a word? In 45 years of independence, no Minister went to the extent of killing a civilian. A case has been registered under Section 302. But no action has been against him. It has happened in your own constituency.

MR. DEPUTY SPEAKER: You can take up this matter tomorrow.

SHRI H.D. DEVEGOWDA: I am unable to understand what more important issue can we discuss in this House.

MR. DEPUTY SPEAKER: You can take